

(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD

HON'BLE M.R.A.K. GAUR, MEMBER (J).
HON'BLE MR. S.N. Shukla, MEMBER (A).

original Application Number. 363 OF 2005.

ALLAHABAD this the 06th day of August, 2009.

Vijay Shankar aged about 35 years son of Sri Sita Ram
r/o village kevalapur, Gopiganj, District Sant Ravi Das
Nagar Bhadohi.Applicant.

VERSUS

1. Superintendent of Post Office, West Zone, Varanasi.
2. Senior Dak Inspector, Post Office, Gyanpur, Bhadohi.
3. Post Master, Gopiganj, District Sant Ravi Das Nagar Bhadohi.
4. Dinesh Kumar Son of Not Known R/o Churihari Mahal Gopiganj, Bhadohi.
5. Union of India through Secretary Ministry of Communication Department of
Posts, New Delhi.Respondents

Advocate for the applicant: Sri A.K. Srivastava
Advocate for the Respondents : Sri S.C. Mishra

ORDER

(Delivered by Hon'ble Mr. A.K. Gaur, J.M)

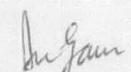
Learned counsel for the applicant at the very out set has made an
innocuous prayer that the grievance of the applicant might be redressed in
case a opportunity is given to the applicant to prefer a fresh representation to
the competent authority, who shall consider and decide the same by a
reasoned and speaking order within specified period.

2. Learned counsel for the respondents has no objection if such direction is given.

3. Having heard learned counsel for both sides, we hereby direct the applicant to file a certified copy of this order alongwith comprehensive representation and copy of Original Application with all annexure before the competent authority, who shall consider and decide the same taking into account all the points raised by the applicant in his representation as well as meeting all the contentions raised in the instant O.A by a reasoned and speaking order within a period of three months on receipt of certified copy of the order, as contemplated above and communicate the decision to the applicant.

4. With the aforesaid directions, the O.A is disposed of finally with no order as to costs.

Be it noted that we have not passed any order on merits of the case.


MEMBER- A.
MEMBER- J.

/Anand/